## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 90/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2016

NAME OF THE PARTIES:

Mr. Ashish Deora

V/s.

M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME DE	DESIGNATION	SIGNATURE
١.	MR. BLATEK  SEKSALIA, MS. NAIRAJ.,  MR. RAM KAKKAR,  1/B H2B4 PARTNERS	Abvocates Fol fetitioner	find.

## <u>Common Order</u> <u>CP No. 90/397-398/CLB/MB/MAH/2013</u> <u>CP No. 91/397-398/CLB/MB/MAH/2013</u>

Petitioner Counsel has requested that NCLT portal reflecting that R1 Company has gone into liquidation, therefore, to ascertain the actual position, the Petitioner has sought some time to take call over these proceedings. List this matter for reporting on 22.12.2016.

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)